

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.NO.394/2002

Tuesday, this the 13th day of July, 2004.

CORAM;

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR H.P.DAS, ADMINISTRATIVE MEMBER

M.Sasidharan Nair,
Senior Record Sorter,
Works Branch,
Senior DEN's Office,
Southern Railway,
Thiruvananthapuram-14. - Applicant

By Advocate Mr Vadakara VVN Menon

Vs

1. The Union of India,
rep. by the General Manager,
Southern Railway,
Chennai-3.
2. The Senior Divisional Personnel Officer,
Southern Railway,
Thiruvananthapuram-14.
3. The Senior Divisional Commercial Manager,
Southern Railway,
Thiruvananthapuram-14.
4. The Senior Divisional Operating Manager,
Southern Railway,
Thiruvananthapuram.
5. The Divisional Medical Officer,
Southern Railway,
Thiruvananthapuram. - Respondents

By Advocate Smt. Sumathi Dandapani

The application having been heard on 13.7.2004, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The applicant has filed this application for the following reliefs:

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- a) Call for the entire records leading to the issuance of A-5 provisional select list;
 - b) Direct the respondents particularly the 2nd respondent to communicate the applicant his final result of the selection for promotion to the post of Office Clerk against 33 1/3% quota from Group 'D' to Group 'C';
 - c) Declare that the applicant is eligible to be included in A-5 select list for the post of Office Clerk against 33 1/3% quota from Group 'D' to Group 'C' and entitled to get the consequential promotion and posting;
 - d) Direct the 2nd respondent to promote and post the applicant against the existing vacancy as Office Clerk against 33 1/3% quota from Group 'D' to Group 'C' provisionally forthwith subject to the outcome of the Original Petition, if any filed by the respondents against A-1 order of this Tribunal in O.A. 751/1999.
2. Respondents have filed a reply statement stating that the applicant has already been granted the relief as prayed for in the O.A. producing orders Annexure-R1(a) and R1(b) to that effect. Learned counsel of the applicant states that since the applicant has already been granted the reliefs sought in this application, the O.A. is not further pressed. Hence as the O.A. has become infructuous, it is dismissed as infructuous. No costs.

Dated, the 13th July, 2004.

H.P.DAS
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN